

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl) No(s).4421 / 2008

(From the judgment and order dated 21 / 05 / 2008 in BA No. 2473 / 2007 of The HIGH COURT OF DELHI AT N. DELHI)

SAN T O S H Y A D A V & O R S .

Petitioner(s)

VER SUS

S T A T E O F N C T O F D E L H I

Respondent(s)

(With appln(s) for directions and exemption from filing C/C of the impugned judgment and exemption from filing O.T. and office report)

Date: 07 / 11 / 2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUS T I C E D A L V E E R B H A N D A R I
HON'BLE MR. JUS T I C E H A R J I T S I N G H B E D I

For Petitioner(s) Mr. Pr a senjit Keswani, Adv.
Mr. S.K. Shar m a , Adv.
Mr. Gaurav Agrawal,Adv.

For Respondent(s) Mr. B. B . Singh, Adv.
Mr. Subhas h Kaus hi k, Adv.
Mrs. Anil Katiyar, Adv.
Mr. D.S. Mahr a,Adv.

UPON hearing counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the Petitioners, the case is adjourned by one week for filing reply to the additional affidavit filed by the respondent.

(K.K. Chawla)
Court Master

(Neeru Bal a Vij)
Court Master